

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 9th of October, 2023

S.O 519 In exercise of the powers conferred as contained in sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following officer/ officials to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Baramulla.

| S.No. | Name of the Tehsildar /Naib Tehsildar(Mr./Ms.) | Area of Jurisdiction |
|-------|--|--------------------------------------|
| 1. | Zeeshan Khan, | Tehsildar Wagoora |
| 2. | Afaq Ahmad Wani | Naib Tehsildar Hajibal |
| 3. | Mohammad Amin Bhat | Naib Tehsildar Fatehgarh |
| 4. | Maqsood Ahmad Ganie | Naib Tehsildar Consolidation, Pattan |
| 5. | Ghulam Mohi-ud-din | Naib Tehsildar Kunzar |
| 6. | Mushtaq Ahmad Choudary | Naib Tehsildar Tilgam |

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

Dated: -09-10-2023

No. LAW-Powr/19/2021-10

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Kashmir.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate, Baramulla. This is with reference to letter No. DMB/PS/5288 dated 04-10-2023.
- 5) General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website

(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A